

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Central Excise Appeal No. 20003 of 2015

(Arising out of Order-in-Appeal No. 597/2014 CE dated 27.09.2014
passed by Commissioner of Central Excise (Appeals-I), Bangalore.)

M/s. Keerthi Chem Pharma

B-6, KSSIDC Industrial Estate,
Bommasandra Anekal Taluk,
Bangalore – 560 099.

Appellant(s)

VERSUS

**Commissioner of Central
Excise,**

Bangalore I Commissionerate,
Central Revenue Building,
Queens Road,
Bangalore – 560 001.

Respondent(s)

APPEARANCE:

Mrs. Suja. A. K, Advocate for the Appellant

Mr. Mukesh Kumar Pandey, Superintendent (AR) for the Respondent

**CORAM: HON'BLE P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 21257 /2024

DATE OF HEARING: 09.12.2024

DATE OF DECISION: 09.12.2024

Per: Pullela Nageswara Rao

Learned counsel for the appellant submits that they have
availed the Sabka Vishwas (Legal Dispute Resolution) Scheme,
2019. The learned AR for the department submitted that the

availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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